

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.Nos.1142/93, 1143/93, 1144/93, 1145/93

(1) R.R.Suryavanshi	.. Applicant in O.A.1142/93
(2) V.G.Bhamne	.. Applicant in O.A.1143/93
(3) M.S.Wani	.. Applicant in O.A.1144/93
(4) R.J.Sonawane	.. Applicant in O.A.1145/93

-versus-

Union of India and Ors. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande
 Vice-Chairman.

Appearances:

1. Mr.S.P.Kulkarni
 Advocate for the
 Applicant.
2. Mr.P.M.Pradhan
 Counsel for the
 Respondents.

ORAL JUDGMENT:
 (Per M.S.Deshpande, V.C.)

Date: 20-12-93

These four applicants who belonged to the clerical cadre of the respondents and are posted at Dhule challenge the impugned order of transfer dt.3-6-93 in pursuance of which they were posted in rural areas of Dhule District. All the applicants have completed the period of four years which is the tenure at every place after which the offer is to be transferred is not in dispute.

2. Mr.S.P.Kulkarni states that he would be satisfied if the order of transfer made operative after the end of May, 1994 as the applicants have school going children.
3. In view of the circumstances of the case and since there is an interim stay of the transfer vide order dt. 22-11-93 I direct that the order of

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transfer passed in respect of the applicants shall not operate upto the end of May,1994. Applicants undertake to join their new posting at the end of May,1994 in pursuance of the movement order passed by the department.

4.

All the OAs are stands disposed of accordingly.

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(M.S.DESHPANDE)
Vice-Chairman